

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

**Excise Appeal No. 52630 of 2018
With
Excise Miscellaneous Application No. 50836 of 2019**

(Arising out of Order-in-Appeal No. 189-190(SM)CE/JPR/2018 dated 25.4.2018 passed by Commissioner (Appeals), Central Excise & Service Tax, Jaipur)

**Commissioner, Central Goods &
Service Tax, Alwar**

Appellant

A Block, Surya Nagar,
Alwar, Rajasthan-301001.

Versus

M/s Laxmi Udyog

Respondent

Vill. Dadar, Alwar,
Rajasthan

Appearance

Shri R.K. Mishra, DR
Ms. Priyanka Goel, Advocate

- for the appellant
- for the respondent

Date of Hearing/Decision : 11/12/2019

CORAM:

**HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)**

Final Order No. 51640/2019

Bijay Kumar :

An application has been filed by the Department for withdrawal of the Appeal in view of the monetary limit. The application is allowed and the Appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Rachna Gupta)
Member (Judicial)

(Bijay Kumar)
Member (Technical)